

Company. [Placed in Library,
see No. LT-3633/64].

Lok Sabha in regard to the said
Bill."

(ii) (a) Annual Report of the Indian
Drugs and Pharmaceuticals
Limited, New Delhi, for the year
1963-64, along with the Audited
Accounts and the comments of
the Comptroller and Auditor
General thereon, under sub-
section (1) of section 619A of
the Companies Act, 1956.

(b) Review by the Government on
the working of the above
Company.

[Placed in Library, see No.
LT- 3634/64].

NOTIFICATION UNDER DISPLACED PERSONS
(COMPENSATION AND REHABILITATION)
ACT

**The Deputy Minister in the Ministry
of Rehabilitation (Dr. M. M. Das):** I
beg to lay on the Table a copy of
the Displaced Persons (Compensation
and Rehabilitation) Third Amend-
ment Rules, 1964, published in Noti-
fication No. G.S.R. 1679 dated the 28th
November, 1964, under sub-section (3)
of section 40 of the Displaced Persons
(Compensation and Rehabilitation)
Act, 1954. [Placed in Library, see
No. LT-3635/64].

12.28 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the
following message received from the
Secretary of Rajya Sabha:—

"In accordance with the provi-
sions of sub-rule (6) of rule 186
of the Rules of Procedure and
Conduct of Business in the Rajya
Sabha, I am directed to return
herewith the Wealth-tax (Amend-
ment) Bill, 1964, which was passed
by the Lok Sabha at its sitting
held on the 2nd December, 1964,
and transmitted to the Rajya
Sabha for its recommendations
and to state that this House has no
recommendations to make to the

12.28½ hrs.

COMMITTEE ON PRIVATE MEM-
BERS' BILLS AND RESOLUTIONS

FIFTY-FOURTH REPORT

**Shri Krishnamoorthy Rao (Shi-
moga):** I beg to present the Fifty-
fourth Report of the Committee on
Private Members' Bills and Resolu-
tions.

12.28-34 hrs.

PETITION RE: EXTENSION OF
MAHARASHTRA LAND LAWS ETC.
TO NAGAR HAVELI

Shri Nambiar (Tiruchirapalli): I
beg to present a petition signed by
Shri Bhadalya Navasha Gond and
others regarding extension of land
legislation and other measures in
Maharashtra to Nagar Haveli region.

12.29 hrs.

STATEMENT RE: ACTION TAKEN
ON POINTS MADE BY MEMBERS
DURING DISCUSSION ON RAIL-
WAY BUDGET

**The Minister of Railways (Shri
S. K. Patil):** In the course of the dis-
cussions on the last Railway Budget, a
number of constructive suggestions
relating to the working of the Rail-
ways were made by Hon'ble Members.
Copies of the debates in this House
as well as the other House were subse-
quently sent by the Railway Board to
the various Railway Administrations
for scrutiny, with instructions that
suitable action should be taken
wherever required. In fact, some
Hon'ble Members might have noticed
for themselves the concrete action
which has been, or is being taken, by
Railway Administrations in respect of
some of their suggestions.

The Railway Minister had at that
time promised to arrange to send